

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEAVY METAL & TUBES LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Heavy Metal & Tubes Ltd.
2.	Date of incorporation of corporate debtor	17 th October, 1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad (Ministry of Corporate Affairs)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200GJ1990PLC014554
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 201, Ashwarath Complex, Opp. Hotel Fortune Landmark, Ushmanpura, Ashram Road, Ahmedabad Gujarat- 380013
6.	Insolvency commencement date in respect of corporate debtor	01-01-2021: Date of order of Hon'ble NCLT for commencement of CIRP 11-01-2021 : Date on which Certified copy of NCLT order received by the IRP
7.	Estimated date of closure of insolvency resolution process	30-06-2021 (180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Trupalkumar J. Patel IBBI/IPA-001/IP-P01186/2018-19/11907
9.	Address and e-mail of the interim resolution professional, as registered with the Board	401-402, Narnarayan Palace, Nr. Kothawala Flats, Pritamnagar, Ellisbridge, Ahmedabad - 380 006 E mail: trupal.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/505-506, The First, Behind ITC Narmada, Nr. Keshavbaug Party Plot, Vastrapur, Ahmedabad, Gujarat – 380015 Email: cirp.hmtl@gmail.com
11.	Last date for submission of claims	26-01-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP



13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: As at point 10 above (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Heavy Metal & Tubes Ltd.** vide order No. C.P. No. (IB) 206/NCLT/AHM/2019 dated 01-01-2021.

The creditors of **Heavy Metal & Tubes Ltd.**, are hereby called upon to submit their claims with proof on or before **26-01-2021** to CA Trupalkumar J. Patel, Interim Resolution Professional at the address mentioned at entry 10 above.

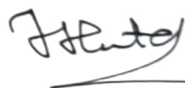
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 12/01/2021
Place:-Ahmedabad




CA Trupalkumar J. Patel
Interim Resolution Professional
IBBI/IPA-001/IP-P01186/2018-19/11907